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Title: Need to return unutilized land to the original owners in Haryana as per the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

SHRI DUSHYANT CHAUTALA (HISAR): I would like to request the Government to return the land acquired for setting up of SEZs to the farmers which has remained unutilized for the five years after acquisition. According to Section 101 of 'the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013', "When any land acquired under the Act remains unutilized for a period of five years from the date of taking over the possession, the same shall be returned to the original owner or owners or their legal heirs, as the case may be or to the Land Bank of the appropriate Government by reversion in the manner as may be prescribed by the appropriate Government".

Therefore, I urge the Government to return this unutilized land which is a long pending demand of the farmers including those of Haryana. Otherwise, it would be injustice to those farmers who were compelled to sell their land in the name of '*Public Purpose*' at throwaway prices.

HON. DEPUTY-SPEAKER: Shri Kumar Haribansh Singh – not present.